

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-28/1996/ 2495 /A

From :- Shri Kaushik Kumar Sharma,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. S. P. Khaund  
District & Sessions Judge  
Lakhimpur, North Lakhimpur.

Dated Guwahati, the 16<sup>th</sup> July, 2020.

Sub:- Earned leave with headquarter leave permission.

Ref:- Your letter No. DJL/3591/2020, dtd. 13.07.2020

Madam,

With reference to the above, I am directed to inform you that your prayer for commuted leave for 19 (nineteen) days from 13.07.2020 up to 31.07.2020 has not been accepted as you have not been found Covid-19 positive so far. Instead, you have been granted 19 (nineteen) days earned leave from 13.07.2020 to 31.07.2020 along with station leave permission from the evening of 12.07.2020 till the morning of 03.08.2020 (sufficing 01.08.2020 & 02.08.2020), **subject to submission of your duly filled in leave application in prescribed format and Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati.** Further, the Addl. District & Sessions Judge (FTC), Lakhimpur, North Lakhimpur has been allowed to remain in charge of your Court and office during your absence.

Yours faithfully,

Sd/-

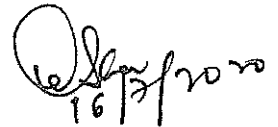
JT. REGISTRAR (VIGILANCE)

2497

Memo NO.HC.VII-28/1996/2496/A, dated 16.7.2020

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action.
2.  The Project Manager, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)

Peter